

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, LUDHIANA

Endst.No. 6323/G, Dated, Ludhiana the 19 May, 2021

Seen. Its receipt be acknowledged. Its copy be sent to the following for information and necessary action:

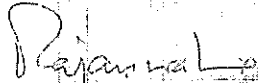
1. All the Judicial Officers of this Sessions Division.
2. The Presiding Officer, Industrial Tribunal, Ludhiana
3. Secretary, District Legal Services Authority, Ludhiana.
4. The Chairman, Permanent Lok Adalat (PUS), Ludhiana.
5. The President, District Consumer Disputes Redressal Forum, Ludhiana.
6. The Commissioner of Police, Ludhiana.
7. The Deputy Commissioner, Ludhiana
8. The S.S.P. Khanna and Ludhiana (Rural).
9. The District Attorney, Ludhiana.
10. The Superintendent, Central Jail, Borstal Jail, Women Jail and Observation Home, Ludhiana.
11. The President/Vice President/Secretary, Bar Associations, Ludhiana, Khanna, Samrala, Jagraon, Payal.
12. Reader of this Court.
13. DSA/System Officer of this Court to display the order on the website of this Sessions Division.

*W*  
District and Sessions Judge,  
Ludhiana.

18/05/2021

SD

3. The Additional Legal Remembrancers, Punjab, Haryana and U.T. Chandigarh.
4. The Director (Administration), Chandigarh Judicial Academy, Chandigarh.
5. The Member Secretaries, State Legal Service Authority, Punjab, Haryana and U.T., Chandigarh.
6. The Joint Registrar -cum- Principal Secretary (Administration) to Hon'ble the Chief Justice.
7. PS/PA/Reader/Steno to the Registrar General, Punjab & Haryana High Court, Chandigarh.
8. PS/PA/Reader/Steno to all the Registrars, Punjab & Haryana High Court, Chandigarh.
9. PS/PA/Steno to all the OSDs, Punjab & Haryana High Court, Chandigarh.
10. Superintendent (Rule Cell), Punjab & Haryana High Court Chandigarh.

  
Registrar (Gaz. II)  
for Registrar General

ITEM NO.1

Court 1 (Video Conferencing)

SECTION PTL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 665/2021 in SMW(C) No. 3/2020

IN RE COGNIZANCE FOR EXTENSION OF LIMITATION

Petitioner(s)

VERSUS

XXXX

Respondent(s)

(FOR ADMISSION and IA No.55867/2021-INTERVENTION/IMPLEADMENT and IA No.55869/2021-APPROPRIATE ORDERS/DIRECTIONS and IA No.55865/2021-APPLICATION FOR PERMISSION )

Date : 27-04-2021 This Application was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE A.S. BOPANNA

For the Parties:  
For applicant

Mr. Shivaji M. Jadhav, Adv.  
Mr. Manoj K. Mishra, Adv.  
Dr. Joseph S. Aristotle, Adv.  
Ms. Diksha Rai, Adv.  
Mr. Nikhil Jain, Adv.  
Mr. Atulesh Kumar, Adv.  
Dr. Aman Hingorani, Adv.  
Ms. Anzu Varkey, Adv.  
Mr. Sachin Sharma, Adv.  
Mr. Aljo Joseph, Adv.  
Mr. Varinder Kumar Sharma, Adv.  
Mr. Abhinav Ramkrishna, AOR

For Union of  
India

Mr. K.K. Venugopal, AG  
Mr. Tushar Mehta, SG  
Mr. Rajat Nair, adv.  
Mr. Kanu Agrawal, Adv.  
Mr. Siddhant Kohli, Adv.  
Ms. Chinmayee Chandra, Adv.  
Mr. B.V. Balaram, Das, Adv.

Digitally Signed  
by Mr. Divyakant Lahoti  
Date: 2021.04.27 11:18:15  
IP: 10.10.10.10

For R.No.4  
in SMWP 3/20

Mr. Divyakant Lahoti, AOR  
Mr. Parikshit Ahuja, Adv.  
Ms. Praveena Bisht, Adv.  
Ms. Madhur Jhavar, Adv.

Ms. Vindhya Mehra, Adv.  
Mr. Kartik Lahoti, Adv.  
Mr. Rahul Maheshwari, Adv.

Mr. Abhimanyu Tewari, Adv.  
Ms. Eliza Barr, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

This Court took *suo motu* cognizance of the situation arising out of the challenge faced by the country on account of COVID-19 Virus and resultant difficulties that could be faced by the litigants across the country. Consequently, it was directed vide order dated 23<sup>rd</sup> March, 2020 that the period of limitation in filing petitions/ applications/ suits/ appeals/ all other proceedings, irrespective of the period of limitation prescribed under the general or special laws, shall stand extended with effect from 15<sup>th</sup> March, 2020 till further orders.

Thereafter on 8<sup>th</sup> March, 2021 it was noticed that the country is returning to normalcy and since all the Courts and Tribunals have started functioning either physically or by virtual mode, extension of limitation was regulated and brought to an end. The *suo motu* proceedings were, thus, disposed of issuing the following directions:

"1. In computing the period of limitation for any suit, appeal, application or proceeding, the period from 15.03.2020 till 14.03.2021 shall stand excluded. Consequently, the balance period of limitation remaining as on 15.03.2020, if any, shall become available with effect from 15.03.2021.

2. In cases where the limitation would have expired during the period between 15.03.2020 till 14.03.2021, notwithstanding the actual balance period of limitation remaining, all persons shall have a limitation period of 90 days from 15.03.2021. In the event the actual balance period of limitation remaining, with effect from 15.03.2021, is greater than 90 days, that longer period shall apply.

3. The period from 15.03.2020 till 14.03.2021 shall also stand excluded in computing the periods prescribed under Sections 23 (4) and 29A of the Arbitration and Conciliation Act, 1996, Section 12A of the Commercial Courts Act, 2015 and provisos (b) and (c) of Section 138 of the Negotiable Instruments Act, 1881 and any other laws, which prescribe period(s) of limitation for instituting proceedings, outer limits (within which the court or tribunal can condone delay) and termination of proceedings.

4. The Government of India shall amend the guidelines for containment zones, to state.

"Regulated movement will be allowed for medical emergencies, provision of essential goods and services, and other necessary functions, such as, time bound applications, including for legal purposes, and educational and job-related requirements."

Supreme Court Advocate on Record Association (SCAORA) has now through this Interlocutory Application highlighted the daily surge in COVID cases in Delhi and how difficult it has become for the Advocates-on-Record and the litigants to institute cases in Supreme Court and other courts in Delhi. Consequently, restoration of the order dated 23<sup>rd</sup> March, 2020 has been prayed for.

We have heard Mr. Shivaji M. Jadhav, President SCAORA in support of the prayer made in this application. Learned Attorney General and Learned Solicitor General have also given their valuable suggestions.

We also take judicial notice of the fact that the steep rise in COVID-19 Virus cases is not limited to Delhi alone but it has engulfed the entire nation. The extraordinary situation caused by the sudden and second outburst of COVID-19 Virus, thus, requires extraordinary measures to minimize the hardship of litigant-public in all the states. We, therefore, restore the order dated 23<sup>rd</sup> March, 2020 and in continuation of the

order dated 8<sup>th</sup> March, 2021 direct that the period(s) of limitation, as prescribed under any general or special laws in respect of all judicial or quasi-judicial proceedings, whether condonable or not, shall stand extended till further orders.

It is further clarified that the period from 14<sup>th</sup> March, 2021 till further orders shall also stand excluded in computing the periods prescribed under Sections 23 (4) and 29A of the Arbitration and Conciliation Act, 1996, Section 12A of the Commercial Courts Act, 2015 and provisos (b) and (c) of Section 138 of the Negotiable Instruments Act, 1881 and any other laws, which prescribe period(s) of limitation for instituting proceedings, outer limits (within which the court or tribunal can condone delay) and termination of proceedings.

We have passed this order in exercise of our powers under Article 142 read with Article 141 of the Constitution of India. Hence it shall be a binding order within the meaning of Article 141 on all Courts/Tribunals and Authorities.

This order may be brought to the notice of all High Courts for being communicated to all subordinate courts/Tribunals within their respective jurisdiction.

Issue notice to all the Registrars General of the High Courts, returnable in 6 weeks.

List the Miscellaneous Application on 19<sup>th</sup> July, 2021.

(NEELAM GULATI)  
ASTT. REGISTRAR-cum-P:

(RAJ RANI NEGI)  
DY. REGISTRAR



Email

Djldh-chd

Circulation – a copy of order dated 27.04.2021 passed by Hon'ble the Supreme Court in M.A. No. 665 of 2021 in Suo Moto Writ Petition (Civil) No. 3 of 2020 titled as "Re: Cognizance for Extension of Limitation".

From : highcourtcirculation@gmail.com

Mon, May 17, 2021 02:45 PM

Subject : Circulation – a copy of order dated 27.04.2021 passed by Hon'ble the Supreme Court in M.A. No. 665 of 2021 in Suo Moto Writ Petition (Civil) No. 3 of 2020 titled as "Re: Cognizance for Extension of Limitation".

2 attachments

To : District Sessions Judge Amritsar <djasr-chd@nic.in>, dsjbarnala@gmail.com, District and Sessions Judge <djbtd-chd@nic.in>, District and Sessions Judge Faridkot <djfdk-chd@nic.in>, Kamalpreet Singh <djfgs-chd@nic.in>, DISTRICT COURT FAZILKA <dsj.fazilka@aj.gov.in>, Kishore Kumar <djizr-chd@nic.in>, Ramesh Kumari <djgds-chd@nic.in>, Amarjot Bhatti <djhsr-chd@nic.in>, District and Sessions Judge Jalandhar <dsj.jalandhar@aj.gov.in>, District Sessions Judge Kapurthala <djkpt-chd@nic.in>, Djldh-chd <djldh-chd@nic.in>, Navjot Kaur <djman-chd@nic.in>, District Moga <dsj.moga@aj.gov.in>, mymailbox 1986 <mymailbox.1986@rediffmail.com>, Rajinder Aggarwal <djpat-chd@nic.in>, rupnagar state <rupnagar.state@gmail.com>, rupnagar court@gmail.com, Sh. Harpal Singh <djsan-chd@nic.in>, mohalicourt@gmail.com, DSJ SBS Nagar <dsjsbsnagar@aj.gov.in>, dsj.muktsar-phc <dsj.muktsar@aj.gov.in>, DISTRICT AND SESSION JUDGE TARN TARAN <ecourts-pbtt01@indiancourts.nic.in>, Rajiv Gandhi <sratsj.chd@nic.in>, District and Sessions Judge <dsjamb@hry.nic.in>, Ramesh Chander Dirri <dsjbhw@hry.nic.in>, DSJ Faridabad <dsjfdb@hry.nic.in>, D&SJ Fatehabad <dsjftb@hry.nic.in>, DSJ, Gurgaon <dsjgrg@hry.nic.in>, District and Sessions Judge, Hisar <dsjhsr@hry.nic.in>, District and Sessions Judge Jhajjar <dsjjr@hry.nic.in>, jind <dsjjnd@hry.nic.in>, Distt. Sessions Judge, Kaithal <dsjkl@hry.nic.in>, District Sessions Judge Karnal <dsjkr@hry.nic.in>, District & Sessions Judge, Kurukshetra <dsjkrk@hry.nic.in>, District & Sessions Court Narnaul <dsjnrl@hry.nic.in>, dsjnuh@gmail.com, dsjpalwal@gmail.com, District Court Panchkula <dsjpk@hry.nic.in>, DSJ Panipat <dsjnp@hry.nic.in>, District And Sessions Judge Rewari <dsjrw@hry.nic.in>, dsjroh <dsjroh@hry.nic.in>, D&SJ Sirsa <dsjsrs@hry.nic.in>, District & Sessions Judge, Sonapat <dsjsnp@hry.nic.in>, Distt Court Jagadhri <dsjynr@hry.nic.in>, mohalstal@gmail.com, Gurbir Singh <dsj-chd@nic.in>, Bimlesh Tanwar D&SJ, Sirsa <tanwar.b@aj.gov.in>, Satish Kumar Aggarwal <aggarwal.sk@aj.gov.in>, lawsecypb@gmail.com, Aradhana Sawhney <sawhney.a@indianjudiciary.gov.in>, cja chd <cja.chd@hotmail.com>, Rupinderjit Chahal, Addl. District & Sessions Judge <rupinderjit.chahal@aj.gov.in>, Punjab State Legal Services Authority <ms@palsa.gov.in>, Parmod Goyal <goyal.p@aj.gov.in>, Member Secretary HALSA <halsa@hry.nic.in>, Mahavir Singh Addl District and Sessions Judge cum Member Secretary SLSA Ch: <singh.mahavir@aj.gov.in>, slsa utchd <slsa\_utchd@yahoo.com>, kalra935@gmail.com, Registrar General <reggen@indianjudiciary.gov.in>, Registrar General PHHC <rg.phhc@indiancourts.nic.in>, Registrar Vigilance High Court Chandigarh <reg.vig-phc@indianjudiciary.gov.in>, registrarrecruitment@gmail.com, Dilbagh Singh Johal <reg.recruitment.phhc@punjab.gov.in>, Hari Singh Grewal <osd.recruitment.phhc@punjab.gov.in>, Hari Singh Grewal Additional Distt Sessions Judge <grewal.haris@aj.gov.in>, Nirmal Chauhan <osd.litigation.phhc@punjab.gov.in>, Addl. District & Session Judge, Fastelgarh Sahib <singla.dp@aj.gov.in>, secy hlsc phhc <secy.hlsc.phhc@punjab.gov.in>, Gagan Deep Kaur, Civil Judge <gagandeepkaur@aj.gov.in>, regrule@indianjudiciary.gov.in, Rajan Walia <reg.gaz2.phhc@punjab.gov.in>, Rajan Walia Addl. District and Sessions Judge, Panchkula <walia.rajan@aj.gov.in>, Rajnish Kumar Sharma <osd.jjmc.phhc@punjab.gov.in>, Rajnish Kumar Sharma, Additional District Judge <rajnishsharma@aj.gov.in>, Avtar Singh Barda, Addl. Civil Judge Senior Division <barda.avtars@aj.gov.in>, OSD Judicial Listing

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hry@nic.in>, randeeprai@yahoo.com, DISTRICT AND SESSION COURT  
SAS NAGAR <ecourts-pbsa01@indiancourts.nic.in>

Respected Sir/Madam,

Please find enclosed herewith this Court's letter No. 607/Spl./Gaz. II.17 dated 17.05.2021, for information and necessary action.

You are requested to download the aforesaid orders through the web-link mentioned below.

[https://nic.gov.in/circulated\\_orders.php?rid=AADWP6AAKAAE6HnAAS](https://nic.gov.in/circulated_orders.php?rid=AADWP6AAKAAE6HnAAS)

Please acknowledge the receipt of aforementioned orders within a week time.

Regards,  
Gazette II  
Punjab and Haryana High Court.

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This Court's letter No. 607 dated 17.05.2021.pdf

433 KB

Misc. Application No. 665 of 2021\_Order\_27-Apr-2021.pdf

44 KB